

C. No.311/20

State Vs. Kuldeep & Ors

27.07.2020

Present: Ld. APP for the State (through video conferencing).
Sh. Abdul Gaffar, Ld. Counsel for applicant/complainant (through video conferencing).
IO/W/SI Madhvi Bisht (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant, calling status report.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the present application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to Ld. APP for the State, IO and Ld. counsel for the applicant for a conference call scheduled for 11.30 a.m today.

Status report filed by the IO through electronic mode. Same is taken on record.

It is submitted by the IO that the accused in the present case was arrested on 11.07.2020 and during the course of investigation, two other persons, namely, Devanshu and Megha were summoned through notice and were interrogated. It is further submitted that investigation is still under progress.

Copy of the status report be sent to the Ld. Counsel for the complainant through electronic mode.

Hence, the application stands disposed of.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

RENU
CHAUDHARY
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Digitally signed by RENU
CHAUDHARY
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Date: 2020.07.27 13:47:27 +05'30'

(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/27.07.2020